GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4249
ANSWERED ON:20.04.2015
REVIEWING OF LABOUR LAWS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has proposed to standardise and to review outdated labour laws and replace them with new laws;
- (b) if so, the details thereof along with the proposed changes;
- (c) whether the Government has consulted all stakeholders including various labour unions and industry sector in the matter and if so, the details thereof; and
- (d) the time by which the proposed changes are likely to be implemented?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d). Review of the Labour Laws is an ongoing process to update legislative system to address the need of the hour. Amendments in the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988 and the Apprentices Act, 1961 have been carried out. It is proposed to rationalize the multiple labour laws into 4-5 labour codes. Reforms measures as proposed in labour laws goes through the process of Tripartite Consultation where the representatives from Central Trade Unions, Employers' Associations and State Governments are invited to express their views and suggestions on the proposed changes. The proposals relating to codes are at various stages of formulation.